

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1261/2009

INDRA DALAL

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(with office report)

WITH

Crl.A. No. 1620/2009

(With Office Report)

Crl.A. No. 1189/2011

Date : 21/05/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE UDAY UMESH LALIT

(Vacation Bench)

For Appellant(s) Mr. Sushil Kumar, Sr. Adv.
In CA 1620&1261/09 Mr. Sanjay Jain, Adv.
Mr. Sudarshan Singh Rawat, Adv.
Mr. Harpuneet Singh Rai, Adv.

In CA 1189/11 Mr. Daya Krishan Sharma, Adv.

For Respondent(s) Mr. Deepak Thukral, Adv.
Dr. Monika Gusain, Adv.

Mr. Vishwa Pal Singh, Adv.

Mr. Rajeev Kr. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

After hearing the learned counsel for the parties
at length, the Court reserved its orders in these matters.

(SUMAN WADHWA)
AR-cum-PS(SUMAN JAIN)
COURT MASTER

Books cited are as under:

1. 2001 (7) SCC 596
2. 2002 (7) SCC 334
3. 2004 (12) SCC 311